

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI.

O.A.No. 1171/92

Date of decision: 23.10.92.

Sh. Jagjit Prasad

....

Applicant

VERSUS

Lt.Governor of Delhi & Ors.

Respondents

O.A.No. 1249/92

Sh. Gajender Singh & Another

Applicants

VERSUS

Lt.Governor of Delhi & Ors.

Respondents

Coram:-

The Hon'ble Mr. P.C. Jain, Member(A)

The Hon'ble Mr. J.P. Sharma, Member(J)

For the applicants : Sh. S.K. Bhaduri, counsel

For the respondents : Sh. O.N. Trisal, counsel

JUDGEMENT(ORAL).

Delivered by Hon'ble Mr. P.C. Jain, Member(A).

As the facts and the issues in both these O.A.s involve common question of law, both these applications are being disposed of by this common order. The applicant in O.A.No.1171/92 and the two applicants in O.A.No.1249/92 claimed that they have been selected to the post of Foot Constable in the Transport Department of the

Delhi Administration. Pursuant to their selection, they were given offer of appointment which was accepted by them, but by the impugned order dt. 24.3.92, the offer of appointment as well as the acceptance of the offer was cancelled by the Transport Department, Delhi Administration.

The respondents have contested the claim of the applicants in both these cases by filing their reply in which rejoinder has also been filed. ~~As stated above,~~ There is no dispute between the parties present that these cases are fully covered by our decision given on 18.9.92 in O.A.No.1091/92 between S.S. Sharma & Ors. Vs. Delhi Administration & Ors., and that these cases may ~~also~~ be decided on the lines of the aforesaid decision.

On perusal of the records and after hearing the learned counsel for the parties, we find that these cases are fully covered by the aforesaid judgement dt. 18.9.92 in O.A. No.1091/92. Accordingly, both these O.A.s. are partly allowed and the impugned order dt. 24.3.92 is hereby quashed and the respondents are directed to appoint the applicants on the existing vacancies for the post of Foot Constable in accordance with the ~~Conditions~~ ^{Conditions} and conditions in the offer of appointment made to them and which were accepted by them. These directions shall be complied with by the respondents within a period of ..

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of two months from the date of receipt of a copy of this order. It is, however, made clear that the appointments as aforesaid will have the prospective effect. No costs.

A copy of this order may be placed on each of the two files.

(J.P. SHARMA)

MEMBER(J)

23.10.92

(P.C. JAIN)

MEMBER(A)

23.10.92

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